

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Review Petition No.138/2008 in Petition No. 1/2003

- Subject: Petition for review under regulation 103 of the CERC (conduct of business regulations 1999) against CERC order dated 13.6.2005 in Petition No. 1/2003 and under regulation 114 of the CERC (Conduct of Business Regulations 1999) for condonation of delay in respect of Talcher STPS, Stage-II of NTPC for the period from DOCO to 31.3.2004
- Coram: 1. Dr. Pramod Deo, Chairperson
2. Shri. R.Krishnamoorthy, Member
3. Shri. S. Jayaraman, Member
4. Shri. V.S.Verma, Member
- Petitioner: TNEB
- Respondents: NTPC, Power Company of Karnataka Ltd, KSEB, Puducherry Electricity Department.
- Date of hearing: **17.3.2009**
- Parties present: 1. Shri. P.R.Kovilan Poonkuntran, Advocate, TNEB
2. Shri. R.Krishnaswami, TNEB

The petitioner, Tami Nadu Electricity Board, has made this application for review of the Commission's order dated 13.6.2005 in Petition No. 1/2003, in respect of Talcher STPS, Stage-II of NTPC for the period from date of commercial operation to 31.3.2004 and for condonation of delay in filing the review application under Regulation 103 and 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

2. In response to the query by the Commission as to the maintainability of the application for review, the learned counsel for the petitioner submitted that the review application has been filed under an inappropriate provision of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and sought time to amend the application.

3. The petitioner is accordingly granted three weeks time to amend the said application.

4. The office shall process the matter after receipt of the amended petition.

Sd/-
(K.S.Dhingra)
Chief (Legal)